

\2021

ITEM NO.1
(Part-heard)

COURT NO.10

SECTION XIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Civil) Nos.26241-26243/2012

(From the judgement and order dated 27/07/2012 in WA No.470/2012 WA No.670/2012 & WA No.745/2012 of the HIGH COURT OF KERALA AT ERNAKULAM)

STATE OF KERALA & ORS.

Petitioner(s)

VERSUS

B.SURENDRA DAS ETC.

Respondent(s)

(With appln(s) for permission, intervention/impleadment as respondent and impleadment, modification of Court's order, permission to file additional documents and with prayer for interim relief and office report) (FOR FINAL DISPOSAL)

WITH

SLP(C) NO. 27163-27182 of 2012

(With appln(s) for ad-interim order in SLP(C) No.27169/2012 and with prayer for interim relief and office report)
(FOR FINAL DISPOSAL)

SLP(C) NO. 25725 of 2012

(With appln(s) for vacating interim order and with prayer for interim relief and office report) (FOR FINAL DISPOSAL)

SLP(C) NO. 24414 of 2012

(FOR FINAL DISPOSAL)

SLP(C) NO. 38251 of 2012

(With office report) (FOR FINAL DISPOSAL)

CONMT.PET.(C) NO. 449 of 2012

(With office report) (FOR FINAL DISPOSAL)

CONMT.PET.(C) NO. 450 of 2012

(With office report) (FOR FINAL DISPOSAL)

CONMT.PET.(C) NO. 20 of 2013

(With office report) (FOR FINAL DISPOSAL)

CONMT.PET.(C) NO. 18 of 2013

(With office report) (FOR FINAL DISPOSAL)

CONMT.PET.(C) NO. 19 of 2013

(With office report) (FOR FINAL DISPOSAL)

CONMT.PET.(C) NO. 431 of 2012

(With office report) (FOR FINAL DISPOSAL)

CONMT.PET.(C) NO. 432-444 of 2012

(With office report) (FOR FINAL DISPOSAL)

CONMT.PET.(C) NO. 5 of 2013

(With office report) (FOR FINAL DISPOSAL)

SLP(C) NO. 11004 of 2013

(With application for directions and office report)

SLP(C) NO. 14956 of 2013

(With office report)

SLP(C) NO. 14958 of 2013
(With office report)

SLP(C) NO. 14959 of 2013
(With office report)

SLP(C) NO. 14960 of 2013
(With office report)

SLP(C) NO. 14961 of 2013
(With office report)

Date:31/07/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.L. GOKHALE
HON'BLE MR. JUSTICE J. CHELAMESWAR

For Petitioner(s) Mr. V. Giri,Sr.Adv.
 Mr. Ramesh Babu M.R.,Adv.

 Mr. V.K. Bali,Sr.Adv.
 Mr. Aditya Soni,Adv.
 Mr. G. Prakash,Adv.

 Mr. Himinder Lal,Adv.

 Mr. D.K. Devesh,Adv.
 Mr. Prasenjit Pritam,Adv.
 Mr. S.K. Roshan,Adv.
 Mr. Amarjit Singh Bedi,Adv.

 Mr. Radha Shyam Jena,Adv.

 Mr. Sanand Ramakrishnan,Adv.

For Respondent(s) Mr. L. Nageswara Rao,Sr.Adv.
 Mr. Roy Abraham,Adv.
 Ms. Reena Roy,Adv.
 Ms. Seema Jain,Adv.
 Mr. Himinder Lal,Adv.

 Mr. Shyam Divan,Sr.Adv.
 Mr. C.C. Thomas,Sr.Adv.
 Mr. Roy Abraham,Adv.
 Ms. Reena Roy,Adv.
 Ms. Seema Jain,Adv.
 Mr. Himinder Lal,Adv.

 Mr. Dushyant Dave,Sr.Adv.
 Mr. Deepak Prakash,Adv.
 Mr. Biju P. Raman,Adv.
 Ms. Haritha V.,Adv.
for Ms. Usha Nandini V.,Adv.

 Mr. M.P. Vinod,Adv.
 Mr. Dileep Pillai,Adv.
 Mr. Ajay K.Jain,Adv.
 Mr. Vimlesh Kumar,Adv.

 Mr. Romy Chacko,Adv.
 Ms. Amrita Amasi,Adv.
 Mr. Varun Mudgal,Adv.

Mr. K.B. Pradeep,Adv.
Mr. Sanand Ramakrishnan,Adv.

Mr. M.P. Vinod,Adv.

Mr. James P. Thomas,Adv.
Mr. Rohit Kumar Singh,Adv.

Mr. Sajith. P,Adv.
Mr. Kumar Gaurav,Adv.

Mr. Venkita Subramoniam T.R.,Adv.

Mr. Joy Abraham,Adv.
Mr. Alex Joseph,Adv.

Mr. Himinder Lal,

Mr. Shiv Sagar Tiwari,Adv.
Mr. Bobby Augustine,Adv.
Mr. Rajesh Tiwari,Adv.

Mr. Radha Shyam Jena,Adv.

Mr. Sanand Ramakrishnan,Adv.

Mr. Sudhi Vasudevan,Adv.
Mr. V.K. Sidharthan,Adv.

UPON hearing counsel the Court made the following
O R D E R

After all these matters were heard for quite some time, Mr. Giri, learned senior counsel appearing for the State of Kerala, very fairly states that as far as the Notification dated 27th March, 2012 is concerned, which was also impugned before the High Court, the stand of the State Government was not specifically placed on record through an affidavit. Since this is a policy matter, it is desirable that the stand of the State Government is placed on record by filing additional affidavit. On the request of Mr. Giri, we permit the appellants to hand over a copy of the affidavit (which they will file in this Court) to the Advocates on record for the respondents on or before Saturday, 3rd August, 2013. Counsel for the respondents states that their rejoinder to the additional affidavit, if any, will be filed and made available to the counsel for the State of Kerala on or before 6th August, 2013. Additional affidavit on behalf of the appellants may be filed on or before Saturday, 3rd August, 2013.

Notify these matters on 7th August, 2013 high on Board as part-heard.

(A.S. BISHT)
COURT MASTER

(SNEH LATA SHARMA)
COURT MASTER